

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

STARRED QUESTION NO:294

ANSWERED ON:18.03.2013

NON DEPOSIT OF PF DUES BY COMPANIES

Naik Dr. Sanjeev Ganesh;Patil Shri Sanjay Dina

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a)whether certain companies are not depositing their share of Employees` Provident Fund (EPF) with the Employees` Provident Fund Organisation (EPFO);

(b)if so, the details of such companies, State-wise;

(c)the action taken by the Government against the defaulting companies; and

(d)the measures taken by the Government to safeguard the interests of the employees in this regard?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO. 294 FOR 18.03.2013 REGARDING 'NON-DEPOSIT OF PF DUES BY COMPANIES' BY DR. SANJEEV GANESH NAIK AND SHRI SANJAY DINA PATIL.

(a): Yes, Madam. Some establishments have defaulted in depositing the Provident Fund and allied dues with the Employees' Provident Fund Organisation.

(b): State-wise details of defaulting establishments is Annexed.

(c) & (d): The following action have been taken against defaulting establishments to safeguard the interests of the employees:-

(i) Action under Section 7-A of the Employees' Provident Funds & Miscellaneous Provisions Act, 1952 have been initiated against defaulting establishments for quantification of dues.

(ii) Action under Section 8B to 8G and Section 14 of the Act against the defaulting establishments for recovery of amount dues has also been taken.